## GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- †1802 TO BE ANSWERED ON- 13/02/2023

## TRIBAL POPULATION IN UTTAR PRADESH

†1802. SHRI R.K. SINGH PATEL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has made an assessment of tribal population in Uttar Pradesh;
- (b) if so, the details thereof;
- (c) the status of rehabilitation of tribes in the North and the time by which their rehabilitation is likely to be completed and the number of people who have been rehabilitated and the number of people who are yet to be rehabilitated;
- (d) whether the Government proposes to take any step for creating employment opportunities for the rehabilitated tribal people; and
- (e) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

- (a) to (b): Population in the Country is enumerated through the decennial Census conducted by Office of Registrar General & Census Commissioner, India. As per Census, 2011 the population of Scheduled Tribes in Uttar Pradesh is 11,34,273. Further, vide The Constitution (Scheduled Castes And Scheduled Tribes) Orders (Second Amendment) Act, 2022 (No. 20 of 2022) dated 24.12.2022, Gond community living in the districts of SantKabir Nagar, Kushinagar, Chandauli and Bhadohihas been transferred from the list of Scheduled Castes to the list of Scheduled Tribes of Uttar Pradesh.
- (c) to (e): Land and its management falls under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India [Seventh Schedule List ii (State List) Entry No. (18)]. Whenever land is acquired for any Infrastructure project, it is the responsibility of the State to ensure compliance of "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013).

The RFCTLARR, 2013 lays down procedure and manner of social impact assessment, rehabilitation and resettlement. The First Schedule of the RFCTLARR Act provides for compensation for land owners. As per Section 3(r)(ii) of the RFCTLARR, 2013, 'land owner' includes any person who is granted forest rights under Forest Right Act (FRA), 2006(2 of 2007) or under any other law for the time being in force. The Second Schedule provide for element of rehabilitation and resettlement for all the affected families (both land owners and the families whose livelihood is primarily dependent on land acquired) in addition to those provided in the first Schedule. Similarly, the Third Schedule provide for infrastructural amenities for a reasonably habitable and planned settlement in the resettlement area. RFCTLARR Act, 2013, provides safeguards to the right holders under FRA against displacement under Sections 41 and 42.

\*\*\*\*